

13.20 hrs.

**BUSINESS ADVISORY COMMITTEE
Eight Report**

[English]

**THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI RANGARAJAN
KUMARAMANGALAM):** Sir, I beg to move:

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 27th November, 1991."

MR. CHAIRMAN: The question is:

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 27th November, 1991."

SHRI RAM NAIK (Bombay-North): Mr. Chairman, Sir I am on a point of order.

MR. CHAIRMAN: What is your point of order?

SHRI RAM NAIK: Sir, this item is not in the Revised List of Business.

MR. CHAIRMAN: This is an additional item. This has been permitted by the Speaker.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, it has not been mentioned in the Revised List of Business. Suddenly, it cropped up. It is happening almost everyday. This cannot be put today. This is a routine matter and it ought to have been mentioned in the List of Business..(Interruptions)

SHRI RAM NAIK: Sir, we have to give notice for that...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE:

if it is not mentioned in the Revised List of Business, it should come tomorrow.

MR. CHAIRMAN: It was allowed by the Speaker. You will not be losing your right.

(Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM: Firstly, I would like to clarify that the Business Advisory Committee Motion moved either by me or by one of the other members of the Business Advisory Committee is normally put in the List of Business by the Lok Sabha Secretariat. It is a fact that it is not put in the Revised List of Business. I did also notice it originally. But the Speaker did agree that this is an oversight and then permitted it. However, since the Members feel that they would like to have prior notice, it may be put again tomorrow. There is no problem in that.

MR. CHAIRMAN: It is all right.

Now the House stands adjourned to meet again at 2.30 p.m.

13.23 hrs.

*The Lok Sabha then adjourned for Lunch
till thirty minutes past Fourteen of the
Clock*

*The Lok Sabha re-assembled after Lunch
at thirty-five minutes past Fourteen of the
Clock*

[**MR. DEPUTY SPEAKER** in the
Chair]

[English]

MR. DEPUTY SPEAKER: The House will now take up Matters under Rule 377.